

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.126 OF 2020

In the matter of:

Delite Properties Pvt.

Appellant

Vs

Sudhir Goenka

Respondent

Mr. Surjadipta Seth, Advocate for Appellant.

ORDER

21.09.2020- Learned counsel for the Respondent is present in person in the Tribunal. He submits that he has received the Vakalatnama only on Saturday evening, therefore, he may be permitted to file the Vakalatnama today. He is allowed to file the same. He seeks and is allowed to file reply affidavit within two weeks. Rejoinder, if any, may be filed within two weeks thereafter. Let the matter be fixed on **4th November, 2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/rr